

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF BENCHMARK SUPPLY
CHAIN SOLUTIONS PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	BENCHMARK SUPPLY CHAIN SOLUTIONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	04.04.2013
3.	Authority under which corporate debtor is incorporated / registered	RoC DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN NO. U74140DL2013PTC 250296
5.	Address of the registered office and principal office (if any) of corporate debtor	B-62, Vishrantika Society, Sector 3, Plot No. 5A, Dwarka, New Delhi – 110 078.
6.	Date of closure of Insolvency Resolution Process	12.10.2022
7.	Liquidation commencement date of corporate debtor	12.10.2022 (Order dated 12.10.2022 passed by Hon'ble Adjudicating Authority received on 20.10.2022).
8.	Name and registration number of the insolvency professional acting as liquidator	Mohit Kumar Gupta IBBI/IPA-001/IP- P00782/2017- 18/11355
9.	Address and e-mail of the liquidator, as registered with the Board	Address : 15, Paschim Vihar Extn. Main Rohtak Road, New Delhi – 110 063 Email : mohitgupta1112@ya hoo.co.in

10.	Address and e-mail to be used for correspondence with the liquidator	Address : 15, Paschim Vihar Extn. Main Rohtak Road, New Delhi – 110 063 Email : liquidationbscspl@g mail.com
11.	Last date for submission of claims	18.11.2022

Notice is hereby given that the National Company Law Tribunal New Delhi Bench II has ordered the commencement of liquidation of the **Benchmark Supply Chain Solutions Private Limited** on 12.10.2022 (Order passed by Hon'ble Adjudicating Authority on 12.10.2022 received on 20.10.2022).

The stakeholders of **Benchmark Supply Chain Solutions Private Limited** are hereby called upon to submit their claims with proof on or before 18.11.2022 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator :

Date and place: : 21.10.2022 New Delhi